

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 18 of 2026**

**IN THE MATTER OF:**

Dharampal & Anr.

...Petitioner(s)

Versus

State of Haryana & Ors.

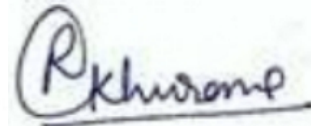
...Respondent(s)

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**Date:** 30.06.2026

**Filed Through:**



Rahul Khurana, Advocate  
Counsel for Respondent No. 2  
9811894060  
[rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)

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**Original Application No. 18 of 2026**

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**REPLY ON BEHALF OF RESPONDENT NO. 2 i.e.  
MUNICIPAL CORPORATION, MANESAR**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Original Application has been filed alleging illegal operation of Ready-Mix Concrete Plant by Respondent No. 6 i.e. KSY Buildcon. The applicant alleges that the plant is situated in close proximity to residential houses, public roads, and educational institutions, thereby posing a grave threat to public health, safety, and environment.
2. That the present reply is being filed through Sh. Lokesh, Joint Commissioner, Municipal Corporation, Manesar, who is authorised and competent to file the same on behalf of answering respondent.
3. That the answering respondent issued a notice dated 10.07.2025 directing respondent no. 6 to submit the following documents:
  - a. CLU Permission/NOC from the competent authority for running the RMC Plant.
  - b. Consent to Establish/Operate from the Haryana State Pollution Control Board.
  - c. Any Other applicable statutory approvals.

W

A copy of Notice dated 10.07.2025 issued by MC, Manesar is annexed herewith as **Annexure R/1**.

4. That, Respondent No. 6 in reply to the said notice submitted the documents i.e. Pollution Certificate NOC, land ownership and GST certificate. A Copy of reply dated 17.07.2025 addressed to Municipal Corporation, Manesar is annexed herewith as **Annexure R/2**.
5. That after considering the reply dated 17.07.2025 of Respondent No. 6 alongwith documents submitted, the answering respondent found that 'Change of Land Use' (CLU) permission has not been submitted by Respondent No. 6. Therefore, Respondent No. 6 was directed to close the RMC plant in question in 7 days and appear in the office of answering respondent on 07.08.2025 with detailed reply along with documents i.e. CLU permission and Sajra Plan. Copy of notice under Section 350A (2) of the Haryana Municipal Corporation Act, 1994 dated 29.07.2025 is annexed herewith as **Annexure R/3**.
6. That despite the aforesaid notice, Respondent No. 6 failed to submit CLU permission as directed through previous notices Therefore, a final opportunity was granted to respondent No. 6 to submit the CLU Permission within 7 days. A copy of memo dated 13.08.2025 issued by DTP on behalf of Commissioner, Municipal Corporation, Manesar is annexed herewith as **Annexure R/4**.
7. That, the Respondent No. 6 failed to submit the CLU permission despite the aforesaid notices. Therefore, the answering respondent passed an order on 09.01.2026 under Section 350A (3) of the Haryana Municipal Corporation Act, 1994 directing Respondent No. 6 to seal and demolish the RMC plant in question.

A copy of Memo No. 1216 dated 09.01.2026 is annexed herewith as **Annexure R/5**.

8. That in response to aforesaid order, Respondent No. 6 submitted its reply informing that a civil suit titled as 'Varun vs Municipal Corporation, Manesar bearing civil suit Registration No. 2739/2025 has been filed by Respondent No. 6. That an interim injunction order has been passed therein in favour of Respondent No. 6 and against Municipal Corporation, Manesar restraining the answering respondent from sealing the plant in question and also from interfering in working, functioning, running and management of the plant. A Copy of reply of Respondent No. 6 received on 15.01.2026 is annexed herewith as **Annexure R/6**. A copy of order dated 21.08.2025 passed by Civil Judge (Junior Division), Gurugram restraining the answering respondent from sealing the plant is annexed herewith as **Annexure R/7**.

9. That in view of the interim injunction granted by Civil Judge (Junior Division), Gurugram, the answering respondent was restrained from taking action against Respondent No. 6.

In view of the facts and circumstances mentioned hereinabove, it is most humbly prayed that the present reply may kindly be taken on record and pass order(s) against the respondent no.6 as this Hon'ble Tribunal may deem fit and proper.

**Date:**

**Place:**

  
**Lokesh**  
**Joint Commissioner**  
**Municipal Corporation,**  
**Manesar**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 18 of 2026

This document has been registered

at Sr. No. 255 Book No. 4

Page No. 34 On Dated 30/6/2026

IN THE MATTER OF:

Dharampal & Anr.

...Petitioner(s)

Versus

State of Haryana & Ors.

...Respondent(s)

AFFIDAVIT

I, Lokesh, Joint Commissioner, Municipal Corporation, Manesar, aged about 34 years do hereby solemnly affirm and state as under:

1. That I am the authorised representative of Respondent No. 2 in the matter and in the aforesaid official capacity, I am well conversant with the facts and circumstances of the present case, hence competent to swear this affidavit.

2. That I have gone through the contents of the accompanying reply which has been drafted and filed as per my instructions.

✓

Deponent

VERIFICATION

Verified at Gurugram on this \_\_\_\_ day of June, 2026 that the contents of the reply are true and correct to the best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.



30 JUN 2026

ATTESTED

SURAJ BHAN  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
DISTT. GURUGRAM (HARYANA), INDIA

30 JUN 2026

✓

Deponent

KSY RMC Plant I  
 Village- Naurangpur, Manesar.  
 Or  
 To Whomsoever It May Concern

Memo No.: MCM/Ent./2025/646

Dated: 10/07/25

**Subject: Submission of Documents Pertaining to the Permissions for Operation of RMC Plant.**

With reference to the subject cited above, you are hereby informed that you are running a Ready Mix Concrete/Hot Mix Plant on the land measuring approximately 3-4 acre in village- Naurangpur, situated in the limits of Municipal Corporation Manesar without any prior permission from the concerned competent authority. So, you are hereby directed to immediately submit the relevant documents related to the permission for the operation of the said RMC/Hot Mix plant and to appear in the office of undersigned situated at Cyberwalk Building 3 Floor, Plot no. CP-09, IMT Manesar, Sector-8, Manesar, Gurugram, Haryana, on dated 18.07.2025 at 11:00AM with following documents:

1. CLU Permission/NOC from the competent authority for running the RMC plant.
2. Consent to Establish/Operate from Haryana State Pollution Control Board.
3. Any other applicable statutory approvals.

In the interest of justice, equity and fair play, this opportunity of personnel hearing is being accorded to you. However, if you / your duly authorized representative do not appear or if no reply to this notice is received on or before the date of hearing, then it shall be presumed that you do not want to say anything in your defense and action under section 261 & 262 of HMC Act 1994 will initiate against you in due course of law.

**This may be treated as urgent and important.**

*Handwritten signature*

*Handwritten signature*  
 District Town Planner,  
 Municipal Corporation,  
 Manesar.

DTP MCM,  
Mauccar

Sub → Reply to notice MCC/Enf/2025/646 dated 10/7/25

Sir,

My KCM plant located at Lavuame vill.

Narayangpur. All the certificate are attached  
along with my reply.

- i.e. - Pollution Certificate MOC
- Land Ownership.
- GST Certificate

Your Truly.

Varun  
17/07/25

Varun Yadav (KSY Builders)

9810400058

हरियाणा नगर निगम अधिनियम 1994 की धारा 350A (2) के तहत कारण बताओ नोटिस।

No. MCM/Enf./2025/786

Dated: 29/07/25

नोटिस बनाम

**KSY RMC Plant**  
Village- Naurangpur, Manesar

या

"To whomsoever it may concern"

स्थल के निरीक्षण के दौरान यह पाया गया कि आप द्वारा:-

1. नगर निगम मानेसर के नियन्त्रित क्षेत्र में राजस्व सम्पदा गांव/क्षेत्र नौरंगपुर में नगर निगम मानेसर की बिना पूर्ण स्वीकृति के RMC Plant का संचालन किया जा रहा है। यह कृत्य हरियाणा नगर निगम अधिनियम 1994 की धारा 347 एवं 349 की उल्लंघना है।
2. नगर निगम मानेसर के क्रमांक न०- MCM/ENF/2025/646 Dated- 10/07/2025 के द्वारा आपको सूचित किया गया था कि आप अपने RMC Plant की स्थापना से संबंधित सभी जरूरी दस्तावेज दिनांक 18.07.2025 तक इस कार्यालय में जमा कर दें लेकिन आप द्वारा दिनांक 17/07/25 को जवाब प्रस्तुत किया गया जिसके अवलोकन उपरान्त यह पाया गया कि आपने पॉलिसी दिनांक 22.03.2023 के तहत RMC Plant स्थापित करने हेतु भूमि उपयोग परिवर्तन की मंजूरी सलगन नहीं की है। जिससे स्पष्ट होता है कि उक्त वर्णित भू-उपयोग करके हरियाणा नगर निगम अधिनियम, 1994 की धारा 347, 349 की उल्लंघना की जा रही है।

अतः उपरोक्त के अंतर्गत आप अपने अवैध RMC Plant को 7 दिन के अन्दर अन्दर बंद कर दें तथा नगर निगम मानेसर के कार्यालय में दिनांक 07/08/25 को सुबह 11.00 बजे से पूर्व अघोहस्ताक्षरी के समक्ष उपस्थित होंगे तथा अपना विस्तृत जवाब दे अन्यथा नगर निगम अधिनियम 1994 की धारा 350A (2) के अधिनियम के प्रावधानों या उसके अन्तर्गत बनाए गए नियमों के अनुरूप निर्माण तोड़ने के आदेश पारित किए जाएंगे।

अनाधिकृत निर्माण की फोटोग्राफ की प्रतिलिपि साथ संलग्न है।

इस संबंध में अपने केस में जवाब के साथ निम्नलिखित दस्तावेजों की प्रमाणित प्रतियां लाना सुनिश्चित करें।

1. सी0एल0यू0 प्रमीशन
2. सजरा प्लान

यदि आप उपरोक्त तिथि तक अपना जवाब व हरियाणा नगर निगम अधिनियम 1994 की धारा 349 के तहत नियमानुसार कार्यवाही पूर्ण नहीं करते तो नगर निगम मानेसर द्वारा 350 (ए),(बी),(सी) व (डी) के तहत आगामी कार्यवाही अमल में लाई जायेगी तथा निर्माण को ध्वस्त करने का खर्चा आपसे धमूल किया जाएगा।

Deepak Kumar  
9599788480

अभ्युक्त,  
नगर निगम, मानेसर।



Ann- RB99

TO

KSY RMC Plant  
Village- Naurangpur  
Gurugram, Haryana.

Or

To Whomsoever It May Concern

Memo No.: MCM/Enf./2025/826

Date:- 13/08/25

Subject: Final Opportunity for Submission of Documents Pertaining to Permissions of RMC Plant.


With reference to this Show Cause Notice under Section 350A(2) (Memo No.- MCM/Enf./2025/760-787) dated 29.07.2025, you were directed to submit all necessary and relevant documents related to the permission for setting up & operating your Ready Mix Concrete/Hot Mix Plant within the jurisdiction of Municipal Corporation Manesar.

You had submitted certain documents except the CLU permission as per policy dated- 22/03/2023 at the time of first opportunity vide letter MCM/Enf/2025/646 dated-10/07/2025.

Now, you are hereby granted a final opportunity to submit the documents in the office of the undersigned situated at Cyberwalk Building, 3rd Floor, Plot No. C-9, IMT Manesar, Sector-8, Gurugram, Haryana, within 07 (seven) days from the date of issuance of this notice.

Failure to comply within the stipulated time shall result in initiation of action against you under relevant provisions of law, without any further reference to you.

This may be treated as urgent.

  
District Town Planner,  
for Commissioner,  
Municipal Corporation,  
Manesar

  
13/8/25

9499940007



हरियाणा नगर निगम अधिनियम 1994 की धारा 350A (3) के तहत अनाधिकृत निर्माण तोड़ने का आदेश

No. MCM/Enf./2026/1216

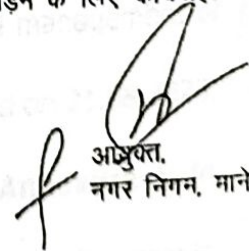
Dated: 09/01/26

K.S.Y. RMC Plant  
Village Naurangpur, Gurugram,  
Haryana.

"To whom so ever it may concern"

नगर निगम मानेसर के नियन्त्रित क्षेत्र में राजस्व सम्पदा गांव क्षेत्र नौरंगपुर में सरकार/नगर निगम मानेसर की बिना पूर्व स्वीकृति के अवैध रूप से आर.एम.सी प्लान्ट का संचालन किया जा रहा है। जिसके संदर्भ में आपको इस कार्यालय द्वारा हरियाणा नगर निगम अधिनियम 1994 की धारा 350ए(2) के तहत कारण बताओ नोटिस क्रमांक MCM/Enf./2025/786 दिनांक 29.07.2025 को जारी करतें हुए आर.एम.सी प्लान्ट की स्वीकृती से संबंधित दस्तावेज नगर निगम कार्यालय में जमा करने व दिनांक 07.08.2025 को व्यक्तिगत रूप से नगर निगम मानेसर कार्यालय में उपस्थित होने बारे लिखा गया था। जिसके पश्चात आपको इस कार्यालय के पत्र क्रमांक MCM/Enf./2025/826 दिनांक 13.08.2025 क द्वारा अंतिम अवसर प्रदान करते हुए आर.एम.सी. प्लान्ट की स्वीकृती से सम्बन्धित दस्तावेज नगर निगम, कार्यालय में जमा करने बारे लिखा गया था। परन्तु अंतिम नोटिस के बाद भी आप द्वारा सम्बन्धित दस्तावेज जमा नहीं करवाए गए व ना ही आर.एम.सी प्लान्ट का जो बंद किया गया तथा नियमों के विरुद्ध लगातार आर.एम.सी प्लान्ट का संचालन किया जा रहा है जो कि हरियाणा नगर निगम अधिनियम 1994 की धारा 346,347,348, 349 व 350 की अवहेलना बनती है।

अतः आपको हरियाणा नगर निगम अधिनियम 1994 की धारा 350ए(3) में वर्णित प्रावधानों की पालना में अन्तिम नोटिस देते हुए निर्देश दिये जाते हैं कि आप इस नोटिस प्राप्त के तुरन्त बाद आर.एम.सी प्लान्ट का संचालन बंद करें व 07 दिन के अन्दर-अन्दर आर.एम.सी प्लान्ट को गिराना सुनिश्चित करें अन्यथा नगर निगम मानेसर द्वारा बिना किसी अन्य नोटिस दिये अवैध आर.एम.सी. प्लान्ट को गिरा दिया जाएगा/सील कर दिया जाएगा। जिसके हर्ज-खर्च के आप स्वयं जिम्मेवार होंगे। इसके अतिरिक्त यह भी सूचित किया जाता है कि अवैध निर्माण को तोड़ने के लिए कार्यवाही को अनल में लाने के लिए हुए, समस्त हर्ज-खर्च को आपसे वसूल किया जायेगा।

  
अध्यक्ष,  
नगर निगम, मानेसर।

Benu  
TRUCK KSY Plant  
10/01/26  
99908000 64




It is therefore, requested that the notice under reply may kindly be withdrawn with immediately effect.

You are, also reminded that non-withdrawal of the notice under reply or taking any action upon the same will amount be committing contempt of the orders passed by the Hon'ble Civil Court.

Date:

Varun Yadav Proprietor KSY  
RMC Plant Village  
Naurangpur, Gurugram.

For K.S.Y BUILD CON

  
Proprietor

mob - 9810400058.

CNR No:HRGR020039912025

CASE No:CS-2739-2025

VARUN YADAVV Vs MUNICIPAL CORPORATION MANESAR  
THROUGH ITS APPROPRIATE OFFICER/AUTHORISED OFFICER

Present: Sh. Ashwani Rao, Advocate for plaintiff.  
Sh. Vivek Verma, Advocate for defendant.

Today the case was fixed for awaiting presence of defendant. Vakalatnama filed on behalf of defendant. Same is taken on record. List of additional documents i.e. copy of notice dated 10.07.2025 and copy of reply to notice dated 10.07.2025 filed by Id. counsel for plaintiff. Further, the Id. counsel for defendant also filed list of documents and sought adjournment for filing of written-statement and reply to stay application. Heard.

At this stage, Id. Counsel for the plaintiff highlighting the urgency of the matter pressed for the grant of ad-interim injunction restraining the defendants, their agents, employees or any other person acting for and on behalf of defendant from sealing the said plant, interfering in working, functioning, running and management of plaintiff's plant, situated at Killa No. 13, 14/1, 17/2, 18, 24/1 in the revenue estate of village Naurangpur, Tehsil Manesar, Gurugram in any manner whatsoever, pending the final disposal of the accompanying suit. In support of his contentions he placed reliance upon certain documents i.e. copy of registration certificate, copy of jamabandi of year 2019-20, copy of memo No. 7453 dated 17.12.1998, copy of certificate of 1998, copy of memo no. 5981 dated 29.09.2008, copy of memo no. 5984 dated 29.09.2008, copy of memo no. 5987 dated 29.09.2008, copy of memo dated 18.02.2018, copy of memo dated 30.08.2022, copy of registration certificate and copy of Khasra Girdawari etc.

Per contra, learned counsel for the defendants vehemently opposed the same and submitted that the suit of the plaintiff is pre mature in nature. As, till date the defendant has merely issued a show cause notice. Therefore, requested for short adjournment for filing the detailed reply to stay application and written-statement.

Arguments heard. Documents perused.

After hearing both the parties and perusing the documents placed on record this court is of the considered view that at this stage without perusing the written statement and reply to stay application, which is yet to be filed, any comment on the situation before hand will be pre-mature. However, the defendant-Dept itself has sought adjournment and thus they shall not be allowed to tinker with the subject matter of the suit property during the interregnum of proceedings. Therefore, the defendant is **hereby restrained from sealing the plant in question (suit property), interfering in working, functioning, running and management of plaintiff's plant, situated at Killa No. 13, 14/1, 17/2, 18, 24/1 in the revenue estate of village Naurangpur, Tehsil Manesar, Gurugram in any manner whatsoever, till the final decision of the stay application.**

In view of above discussion, now, to come up on 22.09.2025 for filing written statement and reply to the application under order 39 rule 1 and 2 of CPC by defendant.

Date of Order: 21.08.2025  
Pravesh Kumar SG-III

(Anjali Narwal)  
Civil Judge (Junior Division),  
Gurugram  
UID No . HR00547